

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 09-05-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(IBC)/1119(CHE)/2024

PETITION NUMBER : CP(IB)/72(CHE)/2024

**NAME OF THE APPLICANT : Prasanna Kumar Rath (IRP)
(Ahmed AR Buhari)**

NAME OF THE RESPONDENT(S) : --

UNDER SECTION : Sec 99(1) with 99(7) of IBC, 2016

ORDER

Ld. Counsel Mr.Chandrasekaran for the SBI. Ld. RP Mr.Prasanna Rath present in person.

This is an Application to take on record the report of IRP under section 99 of IBC code recommending initiation of the Insolvency Resolution Process against the Personal Guarantor.

Report has been served. RP is directed to file AOS.

Reply be filed within 2 weeks.

Rejoinder be filed within a week thereafter.

List the Application for hearing on **05.07.2024**.

-Sd-
RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-
JYOTI KUMAR TRIPATHI
Member (Judicial)

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